

ITEM NO.102

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4834/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

IA No. 91909/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 139280/2019 - EXEMPTION FROM FILING O.T.

IA No. 91910/2019 - EXEMPTION FROM FILING O.T.

Date : 15-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Ms. Rajdeepa Behura, Sr. Adv.
Ms. Sakshi Kakkar, AOR
Ms. Sakshi Dubey, Adv.

For Respondent(s) Mr. Praveen Swarup, AOR
Ms. Pareena Swarup, Adv.
Mr. Ameet Siingh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Mr. Virender Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the appellant is granted a period of four weeks to file an affidavit with translated copies of documents as per the last order dated 08.05.2025.

Reply is to be filed within a period of two weeks thereafter.

List the matter on 18.09.2025.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR